31.10.95

Hon. Mr. S. Dayal, A.M.

Shri A.K. Roy learned counsel for the applicant. Shri Lalji Sinha learned counsel for the respondents is not present. Shri A.K. Roy has come up with the Civil Misc. Appl. praying for interim order, directing the respondents to accomodate at the applicant at concrete sleeper plant, Khalispur, Varanasi. Copy of the Misc. Appl. has not been furnished to the learned counsel for the respondents. Let copy be furnished to the learned counsel for the respondents who may file short counter reply to the Misc Appl. on the point of interim relief. Let the case see come up for order/direction on 06.11.95.

he read of 6.1195

/pc/

No Stort in June

06.1195

Sengle member Bench is not available today the case is adjourned to 01.12.95 for orderd directions

B06